

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3398

ANSWERED ON:25.04.2012

FOREIGN REGISTERED AIRCRAFT

Baitha Shri Kameshwar ;Hazari Shri Maheshwar ;Saroj Smt. Sushila;Upadhyay Seema;Verma Smt. Usha

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether several aircraft registered in foreign countries operated in India during each of the last three years and the current year which caused revenue loss at a large scale and it has not been recovered till now;
- (b) if so, the details in this regard;
- (c) whether the concerned agencies failed to check the recurrence of such cases;
- (d) if so, the reasons therefor;
- (e) whether any action has been taken against guilty persons/officials;
- (f) if so, the details thereof and if not, the reasons therefor; and
- (g) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (g) No Madam. Foreign registered aircrafts are granted permission for non-scheduled flights in accordance with the Civil Aviation Requirements (CAR) Section 3 Series F Part 1 issued by Directorate General of Civil Aviation(DGCA). Losses cannot be attributed where permission is granted.